

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

(12)

OA 1106/1999

New Delhi this the 21st day of September, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Shri V.K. Majotra, Member (A)

Bahadur Singh
S/O Sh. Thakur Singh
working Rigger under Chief
Inspector of Works,
Const. Northern Railway,
Sarai Rohilla, Delhi

R/O Railway Tent in Sarai
Rohilla, Delhi.

.. Applicant

(None for the applicant)

Versus

1. The General Manager,
Northern Railway, Baroda House,
New Delhi.

2. Chief Administrative Officer/
Construction, Northern Railway,
Kashmere Gate, Delhi-6

3. Divisional Railway Manager,
Delhi Division, Northern Railway
Estate Entry Road, New Delhi.

4. The Divisional Railway Manager,
Ambala Division, Northern Railway,
Ambala (Haryana)

.. Respondents

(By Advocate Shri R.P. Aggarwal)

O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

The applicant has impugned the order passed by the
respondents on 2.2.99, transferring him from his Unit to/Division
where he had/lien for being posted in his substantive post. He
has submitted that the respondents have singled out and
therefore, shown discrimination in regard to transferring
him to his Division.

2. None has appeared for the applicant even on the
second call. This case has been listed at Serial No.12 for
as
final hearing and/ only learned proxy counsel for the applicant

was present on the previous date, we have perused the pleadings and heard Shri R.P. Aggarwal, learned counsel for the respondents.

3. Learned counsel for the respondents has drawn our attention to the Tribunal's order dated 26.11.99 in Sh.Kajod and ors Vs. Genl. Manager (NR) Baroda House and Ors (OA 865/99 with connected case of Suraj Mani Vs. Genl. Manager (NR) Baroda House and Ors. (OA 1117/99), copies placed on record. In these cases, it is noticed that the applicants had also impugned the same order passed by the respondents dated 2.2.99 which have been impugned by the present applicant. It is further noticed that the applicant in the present case is at Serial No. 9, while applicant Sh Khajod in OA 865/99 is at Serial No. 27, and Shri Suraj Mani in OA 1117/99 is at Serial No. 25 of the same order passed by the respondents on 2.2.1999. We have perused that order of the Tribunal and are satisfied that the facts in those cases are similar to the present case.

4. For the reasons given in the Tribunal's order dated 26.11.1999, with which we respectfully agree, this OA is also accordingly dismissed. No costs.

After the above order was dictated in open Court Shri R.K. Shukla, learned proxy counsel for the applicant has appeared.

V.K. Majotra
(V.K. Majotra)
Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

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